F.No. C-50/62/2021-Ad.II
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes & Customs)

******

North Block, New Delhi- 110001
Dated: 29th January, 2022

To
The concerned Pr. Chief Commissioners/ Pr. Director Generals/ Chief Commissioners/
Director Generals of CBIC

Subject: General Elections to the Legislative Assembly of Uttar Pradesh, 2022-
Deployment of Expenditure Observers in Phase VI-Regarding.

Madam/Sir,

I am directed to enclose herewith Election Commission of India’s letter No. 464/Exp. Obs/GE-LAs/DEP./EEPS/2022 dated 27.01.2022 on the subject mentioned above and to state that Election Commission of India has deployed 06 IRS(C&IT) Officers as Expenditure Observers in General Elections to the Legislative Assembly of Uttar Pradesh, 2022 in Phase VI.

2. It is requested that the directions of the Election Commission of India may be intimated to the concerned Expenditure Observers to report to the assigned Assembly Constituencies/District Headquarters as per schedule.

Yours faithfully,

Encl. As Above.

Under Secretary to the Government of India
Tel: 23095529/E-mail: sa.ansari@nic.in

Copy to:
The Website Manager, CBIC, with the request to upload this letter along-with the enclosures on the official website of CBIC with a ticker.

(S.A. Ansari)
Under Secretary to the Government of India
MOST IMMEDIATE

By Special Messenger/E-mail

ELECTION COMMISSION OF INDIA
NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI-110001
No. 464/Exp. Obs./GE-LAs/DEP./EEPS/2022
Dated: 27th January, 2022

To
Shri. S. A. Ansari, Under Secretary (Ad. II) & Nodal Officer,
M/o Finance, Deptt. of Revenue, Central Board of Indirect Taxes & Customs,
Room No. 47B, North Block,
New Delhi.
(saansari1967@gmail.com)

Sub:-  General Election to Legislative Assembly of Uttar Pradesh, 2022-Deployment of Expenditure Observers in Phase VI– Reg.

Sir,

I am directed to refer to your letter no. C-50/26/2020-Ad.II, dated 25.10.2021, letter no. C-50/62/2021-Ad.II, dated 07.12.2021 & 14.12.2021 and to state that in exercise of the power conferred on it by Article 324 of Constitution and Section 20B of the Representation of the People Act, 1951, the Commission has deployed ..IRS(C&IT) (list enclosed) as Expenditure Observer in General Election to Legislative Assembly of Uttar Pradesh, 2022 in Phase VI, announced by the Commission vide its Press Note no. ECI/PN/03/2022, dated 08.01.2022 (copy enclosed).

2. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, they will be deemed to be on deputation to the Election Commission during the period they are working as Observer. Working as Observer of the Election Commission they will be subject to the control, superintendence and discipline of the Election Commission with respect to their duties performed as Observer

3. Observer is entitled for TA/DA as admissible on tour. They will draw TA/DA from their Ministry/Department/Office. The expenditure will be debitable to the Budget grant of their Ministry or Department/Office. They are also entitled to travel by air by any scheduled commercial flight of any airlines. However, whenever they travel by train, it shall be as per their entitled class.

4. The Expenditure Observers are also required to go through “Compendium of Instructions on Election Expenditure Monitoring (October, 2021)” available on the ECI website www.eci.gov.in-Compendium of Instructions-Compendium of Instructions on Election Expenditure Monitoring (October, 2021).
5. The Expenditure Observers may be informed that-

(i) He/She is required to upload his/her photograph in the Personal Information Sheet on the Observer portal. This is required for printing of Identity Cards.

(ii) User id and password for accessing the Observer portal is ‘Observer Code’ mentioned against his/her name. He/She should change his/her passwords on first login, if he/she so wish.

(iii) He/She is requested to remain in contact with his/her Nodal Officer.

(iv) The deployment order indicating the State, District and Constituency is enclosed.

6. Keeping in view of Covid 19 pandemic situation, the Commission has decided to relax physical 1st visit of Expenditure Observers. The Expenditure Observers will do 1st visit related works virtually from date of notification i.e. 04.02.2022 for the Assembly Constituencies grouped in Phase VI as per schedule enclosed (Annexure A). Expenditure Observers will do 2nd visit physically one day before last date of making nominations (10.02.2022 by afternoon) and will stay in the Assembly Constituencies assigned to them up to date of poll i.e. 03.03.2022/re-poll, if any. Regarding 3rd visit of Expenditure Observers, instructions will be issued after completion of poll.

7. You are requested to intimate the Expenditure Observer accordingly and deliver the deployment order enclosed herewith to the Expenditure Observer concerned.

Yours faithfully,

[Signature]

(Anup Kumar Khakhlay)
Under Secretary
(khakhlayanup@eci.gov.in)

Copy to: Chief Electoral Officer, Uttar Pradesh, Lucknow for kind information and requested to intimate the DEOs concerned. (By Speed Post/e-mail)
Expenditure Observers’ 1st Visit related works from date of notification i.e. 01.02.2022 through Virtual Mode for Phase VI

| Day:1 Date 04.02.2022 | Events to be carried out by the Expenditure Observers  
Though 1st Visit will be in virtual mode, but, Expenditure Observers are requested to submit and upload their Arrival Report. It will be accepted as their presence in the constituencies assigned to them.  
Meeting with DEO, SP, ROs, District level Nodal Officer of Income Tax Department and State Excise Department and will take inputs from them on the following points:  
(a) Appointment and training of Assistant Expenditure Observers and all the teams engaged in election expenditure monitoring viz. Flying Squads, Static Surveillance Teams, Video Surveillance Teams, Video Viewing Teams, Accounting Teams, Media Certification & Monitoring Committee (MCMC), Complaint Monitoring Control Room and Call Centre.  
(b) Status of surveillance on distribution of cash, liquor, freebies etc. in the ACs concerned.  
(c) DEO’s meeting with all political parties and whether copy of “Compendium of Instructions on Election Expenditure Monitoring (October, 2021)” in regional language and amended notification regarding enhancement of maximum limit of candidates’ election expenses prescribed under Rule 90 of the C. E. Rules, 1961 has been given to them or not.  
(d) Status of preparation and notification of Rate Chart of various items of election related expenses. Whether rate charts of all Media operating in the constituency has been obtained or not.  
(e) Status of Election Expenditure Register to be given to the contesting candidates by RO.  
(f) Any other election expenditure monitoring related issues raised by Expenditure Observer, DEO, SP, ROs, District level Nodal Officer of Income Tax Department and State Excise Department etc. |
<p>| Day:2 Date 05.02.2022 | Meeting with AEOs and In-charge of Election Expenditure Monitoring teams viz. VST, VVT, AT, FS, SST, MCMC, Complaint Monitoring Cell |
| Day:3 Date 06.02.2022 | Expenditure Observer will interact and guide AEOs and team members of Election Expenditure Monitoring Teams on course of action to be taken by them. Expenditure Observers are advised to compulsorily carry out activities mentioned above virtually and bring any other issue/shortcoming to the notice of DEO, CEO concerned relating to Election Expenditure Monitoring for corrective measures and thereafter, upload signed copy of Expenditure Observer Report I. Apart from Radio Button facility for submission of report, Expenditure Observer may upload signed copy of their report as “Any Other Report”. No need to send post copy in case signed copy of the report has been uploaded. |</p>
<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>CODE</th>
<th>Expenditure Observer</th>
<th>No. &amp; Name of ACs</th>
<th>SERVICE</th>
<th>BATCH</th>
<th>MOB. NO.</th>
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</thead>
<tbody>
<tr>
<td>1</td>
<td>R-19803</td>
<td>Prabhakar Kumar</td>
<td>302-Shohratgarh[Siddharth Nagar], 303-Kapilvastu[Siddharth Nagar]</td>
<td>IRS(C&amp;CE)</td>
<td>2008</td>
<td>9310144665</td>
</tr>
<tr>
<td>2</td>
<td>R-33253</td>
<td>Gaurav Kumar Jain</td>
<td>304-Bans[i][Siddharth Nagar], 305-Itwa[Siddharth Nagar], 306-Doomaniyagan[Siddharth Nagar]</td>
<td>IRS(C&amp;CE)</td>
<td>2013</td>
<td>7350667666</td>
</tr>
<tr>
<td>3</td>
<td>R-23912</td>
<td>Yudhast Kumar</td>
<td>307-Harrayara[Basti], 308-KAPTANGAN,[Basti]</td>
<td>IRS(C&amp;CE)</td>
<td>2012</td>
<td>9013389277</td>
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<tr>
<td>4</td>
<td>R-19159</td>
<td>V. N. Mangaraju</td>
<td>309-Rudhaul[i][Basti], 310-BastiSadar[Basti], 311-Mahadeva S.C[Basti]</td>
<td>IRS(C&amp;CE)</td>
<td>2009</td>
<td>9172257521</td>
</tr>
<tr>
<td>5</td>
<td>R-20849</td>
<td>Pankaj Kumar</td>
<td>317-Siswa[Maharajganj], 318-Maharajganj[Maharajganj], 319-Paniyara[Maharajganj]</td>
<td>IRS(C&amp;CE)</td>
<td>2010</td>
<td>8879867541</td>
</tr>
<tr>
<td>6</td>
<td>R-16316</td>
<td>Wahane Pranaya</td>
<td>339-Rampur Karkhana[Deoria], 340-Bhatpar Rani[Deoria], 341-Salempur[Deoria], 342-Barhaj[Deoria]</td>
<td>IRS(C&amp;CE)</td>
<td>2005</td>
<td>9769500072</td>
</tr>
</tbody>
</table>
To
Prabhaker Kumar
IRS(C&CE): 2008

Subject: General Elections to Legislative Assemblies of Goa, Manipur, Punjab, Uttar Pradesh and Uttarakhand, 2022 - Appointment of Expenditure Observer-Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 208 of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

<table>
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<th>Name of the State</th>
<th>No. &amp; Name of Assembly Constituency With [District]</th>
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<td>Uttar Pradesh</td>
<td>302-Shohratgarh [Siddharth Nagar], 303-Kapiwastu [Siddharth Nagar]</td>
</tr>
</tbody>
</table>

Date of Reporting: 04/02/2022

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 29A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As an Observer of the Commission, you are entitled to T/DA as admissible on tour. You will draw T/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any airline. However, whenever you travel by train, it shall be as per your entitled class.

5. Request of permission for temporary absence, leave etc. should be taken up by you with the DEC concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have been accorded. All requests for exemption should be routed through your sponsoring authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that your exemption request has been accepted by the Commission.

6. Your 1st visit will be in virtual mode from date of notification for 3 clear days in which you are required to submit preparedness report (Expenditure Observer Report-I) on completion. In your 2nd visit, you must reach the Constituency on one day before the last date of nomination of election (by afternoon) and shall remain in the constituency during the entire campaign period and leave the constituency only after the polling, if any. You are required to submit Expenditure Observer Report-II on last date of declaration of result. For 3rd visit, you shall be present in the Account Reconciliation Meeting to be convened by the DEO on the 26th day after the declaration of result. In case of your absence, you will send a final report (Expenditure Observer Report-IV) to the Commission and also intimate to the Commission that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of “Compendium of Instructions for Election Expenditure Monitoring” for detailed procedure.

7. You are requested to report to your controlling authority after completion of each visit (1st, 2nd & 3rd).

8. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later on in the same capacity. If the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons. The Observer will not issue any direction regarding transfer of officers etc. to the DEORO or to any other election related official. In case any deviation in the conduct of officials is noted by the Observer, the same may be brought to the notice of the Commissioner immediately so that the Commission may take appropriate action on the matter.

Kindly update following Bank Details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through EFT.


Your user id and password for accessing the Observer portal is your Observer Code as mentioned above. You should change your password on first login.

The link for Observer Portal is available on https://eci.gov.in/observers/cntral_observations/

Yours faithfully,
(Anup Kumar Khakhilary)
Under Secretary
ELECTION COMMISSION OF INDIA

NO.464/OBS/2022/OPS

Date: 27-Jan-2022

To

Gaurav Kumar Jain
IRS(C&CE): 2013

Subject: General Elections to Legislative Assemblies of Goa, Manipur, Punjab, Uttar Pradesh and Uttarakhand, 2022 - Appointment of Expenditure Observer-Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

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<td>304-Bansi [Siddharth Nagar], 305-itwa [Siddharth Nagar], 306-Doomariya ganj [Siddharth Nagar].</td>
</tr>
</tbody>
</table>

Date of Reporting

You are allocated in above mentioned Constituency(ies). You are required to report on this duty by 04/02/2022.

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1951 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines, however, whenever you travel by train, it shall be as per your entitled class.

5. Request of permission for temporary absence, leave etc. should be taken up by you with the CEO concerned. In all such cases, unless a reply is received in time, regard, the permission shall not be deemed to have been received. All requests for exemption should be routed through your sponsoring authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that your exemption request has been accepted by the Commission.

6. Your 1st visit will be in virtual mode from date of notification for 3 clear days in which you are required to submit preparedness report (Expenditure Observer Report-I) on completion. In 2nd visit, you must reach the constituency on one day before the last date of nomination of election (by afternoon) and shall remain in the constituency during the entire campaign period and leave the constituency only after the poll and poll, if any. You are required to submit Expenditure Observer Report-II on last date of withdrawal of candidates and Expenditure Observer Report-III within 24 hrs. of completion of poll and poll, if any. Your 3rd visit may be in virtual mode from 25th day of declaration of results to the 8 clear days to assist the CEO in scrutinizing the statements of accounts of election expenditure submitted by the candidates after the declaration of results. You should be present in the Account Reconciliation Meeting to be convened by the CEO on the 25th day after the declaration of results. On completion of your duty as Observer in virtual 3rd and last visit, you will send a final report (Expenditure Observer Report-IV) to the Commission and also inform this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of "Compendium of Instructions on Election Expenditure Monitoring" for detailed procedure.

7. You are requested to report to your controlling authority after completion of each visit (1st, 2nd & 3rd).

8. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later on in the same capacity. If the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons. The Observer will not issue any direction regarding transfer of officers etc. to the DIO/DIO or to any other election related official. In case any deviation in the conduct of officers is noted by the Observer, the same may be brought to the notice of the Commission immediately so that the Commission may take appropriate action on the matter.

Kindly update following bank details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through EFT.


10. The link for Observer Portal is available on https://eci.gov.in/observers/central_observers/

Yours faithfully,

(Anup Kumar Khakhlay)
Under Secretary
ELECTION COMMISSION OF INDIA

NO.464/OBS/2022/OPS

Date: 28-Jan-2022

To

Yudhast Kumar
IRSI&CACE): 2012

Observer Code

NIRVACHAN SADAN,
ASHOKA ROAD, NEW DELHI-110001

Subject: General Elections to Legislative Assemblies of Goa, Manipur, Punjab, Uttar Pradesh and Uttarakhand, 2022 - Appointment of Expenditure Observer-Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

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You are allocated in above mentioned constituency(ies). You are required to report on this duty by 04/02/2022.

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled to TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines.

5. Request of permission for temporary absence, leave etc. should be taken up by you with the DEC concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have accorded. All requests for exemption should be routed through your Sponsoring Authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that your exemption request has been accepted by the Commission.

6. Your 1st visit will be in virtual mode from date of notification for 3 clear days in which you are required to submit preparedness report (Expenditure Observer Report-II) on completion. In 2nd visit, you must reach the Constituency on one day before the last date of nomination of election (by afternoon) and shall remain in the constituency during the entire campaign period and leave the constituency only after the poll/poll, if any. You are required to submit Expenditure Observer Report-II on last date of withdrawal of candidates and Expenditure Observer Report-III within 24 hrs. of completion of poll/poll, if any. Your 3rd visit may be in virtual mode by the candidates after the declaration of results. You should be present in the Account Reconciliation Meeting to be convened by the DEO on the 26th day after the declaration of results. On completion of your duty as Observer in Virtual 3rd and last visit, you will send a final report (Expenditure Observer Report-IV) to the Election Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of “Compendium of Instructions on Election Expenditure Monitoring” for detailed procedure.

7. You are requested to report to your controlling authority after completion of each visit (1st, 2nd & 3rd).

8. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later on in the same capacity. If the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons. The Observer will not issue any direction regarding transfer of officers etc. to the DEO/RO or to any other election related official. In case any deviation in the conduct of officials is noted by the Observer, the same may be brought to the notice of the Commission immediately so that the Commission may take appropriate action on the matter.

Kindly update following blank details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through EFT.


Your user id and password for accessing the Observer portal is your Observer Code as mentioned above. You should change your password on first login.

The link for Observer Portal is available on https://ecil.gov.in/observers/central-observers/

Yours faithfully,

(Aup Kumar Khakhlay)

Under Secretary
ELECTION COMMISSION OF INDIA

NO.464/OBS/2022/OPS

Date: 27-Jan-2022

Observer Code

R-19159

NIRVACHAN SADAN,
ASHOKA ROAD, NEW DELHI-110001

To

V. N. Mangaraju
IRS(C&E): 2009

Subject: General Elections to Legislative Assemblies of Goa, Manipur, Punjab, Uttar Pradesh and Uttarakhand, 2022 - Appointment of Expenditure Observer-Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 208 of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2 You will be Observer in

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<td>309-Rudhauri [Basti], 310-Basti Sadar [Basti], 311-Mahadewa S.C [Basti]</td>
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You are Allocated in above mentioned Constituency(ies). You are required to report on this duty by 04/02/2022

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

5. Request of permission for temporary absence, leave etc. should be taken up by you with the DCC concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have accorded. All requests for exemption should be routed through your Sponsoring Authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that your exemption request has been accepted by the Commission.

6. Your 1st visit will be in virtual mode from date of notification for 3 clear days in which you are required to submit preparedness report (Expenditure Observer Report-I) on completion. In 2nd visit, you must reach the Constituency on one day before the last date of nomination of election (by afternoon) and shall remain in the constituency during the entire campaign period and leave the constituency only after the polling/poll. If any. You are required to submit Expenditure Observer Report-II on last date of withdrawal of candidates and Expenditure Observer Report-III within 24 hrs. of completion of polling/poll, if any. Your 3rd visit may be in virtual mode from date of notification for 3 clear days in which you are required to submit Expenditure Observer Report-IV on declaration of result. You should be present in the Account Reconciliation Meeting to be convened by the DRO on the 25th day after the declaration of results. On completion of your duty as Observer in Virtual 3rd visit, you will send a final report (Expenditure Observer Report-V) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of “Compendium of Instructions on Election Expenditure Monitoring” for detailed procedure.

7. You are requested to report to your controlling authority after completion of each visit (1st, 2nd & 3rd).

8. All persons working as Observer of the Election Commission of India or even later on in the same capacity, if the Observer is of the view that any election related official needs to be apprehended, they should send their proposal to Election Commission giving full reasons. The Observer will not issue any direction regarding transfer of officials etc. to the DRO or to any other election related official. In case any deviation in the conduct of officials is noted by the Observer, the same may be brought to the notice of the Commission immediately so that the Commission may take appropriate action on the matter.

Kindly update following Bank Details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through LFT.


Your user id and password for accessing the Observer portal is your Observer Code as mentioned above. You should change your password on first login.

The link for Observer Portal is available on https://eci.gov.in/observer/central-observers/

Yours faithfully,

(Anup Kumar Khakhlay)
Under Secretary
ELECTION COMMISSION OF INDIA

NO.464/OBS/2022/OPS

To

Pankaj Kumar
IRS(C&E): 2010

Subject: General Elections to Legislative Assemblies of Goa, Manipur, Punjab, Uttar Pradesh and Uttarakhand, 2022 - Appointment of Expenditure Observer Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 203 of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

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<td>04/02/2023</td>
</tr>
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</table>

3. This allocation is subject to change if the situation so warrants. Under Section 133C of the Representation of the People Act, 1950 and Section 26A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

5. Request for leave for any reason, leave etc., should be taken up with the DIGC concerned. In all such cases, unless a reply is received in time, the leave request shall be deemed to have been accepted unless you receive communication in writing from Commission that your leave request has been accepted by the Commission.

6. Your 1st visit will be in virtual mode from date of notification for 3 clear days in which you are required to submit preparedness report (Expenditure Observer Report-I) on completion. In 2nd visit, you must reach the Constituency on one day before the last date of nomination of election (by afternoon) and shall remain in the constituency during the entire campaign period and leave the constituency only after the poll/re-poll, if any. You are required to submit Expenditure Observer Report-II on last date of withdrawal of candidates and Expenditure Observer Report-III within 24 hrs. of completion of poll/re-poll, if any. Your 3rd visit may be in virtual mode on declaration of election result or in-person visit if it is required.

You are allocated in above mentioned Constituency(ies). You are required to report on this duty by 04/02/2023

Yours faithfully,

(Anup Kumar Khakhhlary)
Under Secretary
Wahane Pranaya
IRS(C&CE): 2005

Subject: General Elections to Legislative Assemblies of Goa, Manipur, Punjab, Uttar Pradesh and Uttarakhand, 2022 - Appointment of Expenditure Observer Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 208 of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>Uttar Pradesh</th>
</tr>
</thead>
<tbody>
<tr>
<td>No. &amp; Name of Assembly Constituency With [District]</td>
<td>338-Rampur Karkhana [Deoria], 340-Bhatpar Rani [Deoria], 341-Saempur [Deoria], 342-Barhaj [Deoria]</td>
</tr>
</tbody>
</table>

Date of Reporting

You are allocated in above mentioned constituency(ies). You are required to report on this duty by 04/02/2022.

3. This allocation is subject to change, if the situation so warrants. Under Section 130C of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be an ex parte of the Election Commission during the period you are working as Observer. You will be subject to the control, supervision and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. The expenditure will be debitable to the budget grant of your Ministry/Department/Office. You are entitled to travel by air by any scheduled commercial flight of any Airlines. However, wherever you travel by train, it shall be as per your entitled class.

5. Request for permission for temporary absence, leave etc. should be taken up by you with the DEC concerned. In all such cases, unless a reply is received in that regard, this permission shall not be deemed to have been accorded. All requests for exemption should be routed through your sponsoring authority. No exemption requests shall be entertained.

6. Your 1st visit will be in virtual mode from date of notification for 3 clear days in which you are required to submit preparedness report (Expenditure Observer Report I) on completion. In 2nd visit, you must reach the Constituency on one day before the last date of nomination of election (by afternoon) and shall remain in the constituency during the entire campaign period and leave the constituency only after the poll/re-poll, if any. You are required to submit Expenditure Observer Report - II within 24 hrs of completion of poll/re-poll, if any. Your 3rd visit may be in virtual mode on last date of withdrawal of candidates and Expenditure Observer Report III within 24 hrs of completion of poll/re-poll, if any. Your 3rd visit may be in virtual mode on last date of declaration of election result onwards for 8 clear days to assist the DECC in scrutinizing the statements of accounts of election expenditure submitted by the candidates after the declaration of results. You should be present in the Account Reconciliation Meeting to be convened by the DECC on the 26th day after the declaration of results. On completion of your duty as Observer in virtual 3rd and last visit, you will need to send a final report (Expenditure Observer Report - IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall automatically be relieved from the duties of Observer after that date. Kindly go carefully through the latest edition of "Compendium of Instructions on Election Expenditure Monitoring" for detailed procedure.

7. You are required to report to your controlling authority after completion of each visit (1st, 2nd & 3rd).

8. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later on in the same capacity if the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons. The Observer will not issue any direction regarding transfer of officers etc. to the DECC or to any other election related official. In case any deviation in the conduct of officials is noted by the Observer, the same may be brought to the notice of the Commission immediately so that the Commission may take appropriate action on the matter. Kindly update following Bank Details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through EFT.


Yours faithfully,

(Anup Kumar Khakhley)
Under Secretary

The link for Observer Portal is available on https://ecd.gov.in/observers/central-observers/